

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO.2707

TO BE ANSWERED ON WEDNESDAY, THE 04.08.2021

Allocation of Cases on Selective Basis

2707. SHRI MAHABALI SINGH:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government has paid attention to a press conference organised by four senior judges of the Supreme Court in which the Chief Justice of India (CJI) was charged with allotting the cases to the judges of his choice on selective basis, etc.;
- (b) if so, the details thereof; and
- (c) the reaction of the Government to the issues raised in the letter addressed to the Chief Justice of India prior to this incident which was released to the press?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) to (c) : The Government has not received any information from the Judiciary in this regard. Judiciary being an independent organ under the Indian Constitution is capable of handling its internal matters. The Government is committed to the independence of Judiciary and does not and should not intervene in its functioning.
